

D.A.

D.A. No. 1034/00

28/9/00

Hon. Mr. S. K. I. Naqvi, J. M.

On revised list.

Sri R. P. S. Chauhan, learned counsel for the applicant. Heard, on the point of admission. The applicant has sought relief to provide appointment on compassionate ground as his father died in harness on 09.8.99, while he was in service of respondents establishment. Shri D. S. Shukla, learned counsel for the respondents, ^{who has appeared on the direction of bench to which he belongs} has serious objection on the grant of interim relief, on the ground that the prayer is very much premature, ^{In view of letter dated 06.7.00, copy of which has been annexed as annexure A-1,} according to which the matter of the applicant has already been processed and to be placed before C.R.C. in its next sitting. Keeping in view of the facts and circumstances of the matter, the respondents are directed to expedite the decision to be taken in the matter ^{and decide} within reasonable time and to take care that the applicant is not discriminated in his claim. The D.A. is finally disposed of with the above observation. Copy of this order be provided to Shri D. S. Shukla, Addl. Standing Counsel ^{or} ~~or~~ ^{or} Legal Officer, C.R.C.

J. M.

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P.C./